

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BEACH  
NEW DELHI.

(101)

REGN.NO. CCP 142/92 in  
DA 944/91

DATE OF DECISION: 18.8.1992

N.P. Kaushik.

... Petitioner.

Versus

U.O.I.

... Respondent.

CORAM: THE HON'BLE MR. JUSTICE V.S. MALIMATH, CHAIRMAN.  
THE HON'BLE MR.I.K. RASGOTRA, MEMBER(A).

For the Petitioner.

... Shri Amit Khemka,  
Counsel.

For the Respondents.

... Shri P.P. Khurana,  
Counsel.

ORDER (ORAL)

(By Hon'ble Mr. Justice V.S. Malimath,  
Chairman)

Shri P.P. Khurana, learned counsel for the respondents, submitted that Central Board of Excise and Customs has already issued instructions to the Collector, Central Excise Collectroate, Chandigarh to relieve the petitioner to enable him to join in the office of Central Excise Collectorate, Delhi subject to final decision of the Supreme Court in the S.L.P. said to have been filed or may be filed by the respondents. He further submitted that there is no difficulty to issue orders within one week from this date to enable him to report at Delhi without any further delay. We record the statement of the learned counsel for the respondents and dispose of this petition. However, we make it clear that we shall take serious view of the matter if steps are not taken, as submitted on behalf of the respondents.

2. Let a copy of this order be sent to the Collector, Central Excise Collectorate, Chandigarh, the Secretary, Central Board of Excise and Customs as also the counsel for the petitioners. forthwith.

*I.K. Rasgotra*  
( I.K. RASGOTRA )  
MEMBER(A)

SRD

*V.S. Malimath*  
( V.S. MALIMATH )  
CHAIRMAN